

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

CP NO.409/2011
OA NO.2328/2003

(N)

NEW DELHI THIS THE 6TH DAY OF JULY, 2011

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)
HON'BLE DR. A.K. MISHRA, MEMBER (A)

Chittal s/o Sh. Baloo,
R/o 31/21-22, Trilok Puri,
New Delhi-91.

...Applicant

(By Advocate: Shri Yogesh Sharma)

VERSUS

Sh. Ashwani Luhani,
Divisional Railway Manager,
Northern Railway, Delhi Division,
State Entry Road, New Delhi.

...Respondents

(By Advocate: Shri R.L.Dhawan)

ORDER (ORAL)

MRS. MEERA CHHIBBER, MEMBER (J):

Applicant had filed CP No.409/2011 alleging disobedience of the order dated 06.8.2011 whereby respondents were directed to accord to the applicant actual benefits including pay and allowances i.e. difference in Grade II as well as Grade I from the date of notional promotion till the date of shouldering the higher responsibilities.

2. When the matter was called out today, counsel for the respondents informed us that they have already paid an amount of Rs.71154/- to the applicant vide cheque no.512651. They have also produced the acknowledgement for having received the above said amount by the applicant. We are, therefore, satisfied that compliance has been done by the respondents. However, in case, applicant finds

(Signature)

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discrepancy in the amount paid to him, he would be at liberty to file representation to the respondents.

3. In view of above, CP stands disposed of. Notices are discharged.


(Dr.A.K. Mishra)

Member (A)


(Mrs.Meera Chhibber)

Member (J)

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